

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No. 409/NAG/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Umiya Urban Co-operative Bank Ltd. Kirtikumar Thakkar, C/o. KPRK & Associates, 503-504, “Gokul”, 3 rd Floor, Near Darodkar Square, 61, Central Avenue, Nagpur-440032 PAN : AAAAU2756N	Vs.	The ACIT (TDS), Circle-2, Nagpur
Appellant		Respondent

Assessee by Shri K.K. Thakkar
Revenue by Shri Agnes P Thomas
Date of hearing 21-08-2020
Date of pronouncement 21-08-2020

आदेश / ORDER

This appeal by the assessee arises out of the order dated 14.11.2019 passed by the CIT(Appeals)-2, Nagpur in relation to the assessment year 2015-16.

2. Before us, the assessee has filed a letter dated 29.06.2020, seeking withdrawal of the appeal. The relevant contents of such withdrawal letter reads as under :

“The assessee has opted for Vivad se Vishwas Scheme for F.Y.2014-15. Assessee has filed an appeal in the matter. As a pre-condition of this scheme, assessee is required to withdraw the appeal. In view of the same, the assessee prays to kindly grant leave for withdrawal of the appeal. Form No.3 received from CIT-3 is enclosed herewith.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of the assessee to withdraw the appeal.
4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the open Court on 21st August, 2020.

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 21st August, 2020
Satish

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(Appeal)-2, Nagpur
4. The Pr. CIT-2, Nagpur
5. The DR, ITAT, Nagpur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	21-08-2020	Sr.PS
2.	Draft placed before author	21-08-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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